

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-397/(PB)/2017

In the matter of :

Idemitsu Lube India (P) Ltd.

.. PETITIONER

Vs.

AS Autotech. (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant

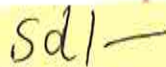
: Mr. Sandeep Bajaj, Advocate
Ms. Aakanksha Nehra, Advocate
Mr. Naman Tandon, Advocate..for Op.Cr.

For the Respondent/Corporate Debtor : : -

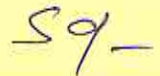
ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to take one more notice to the registered office address of the Corporate Debtor by Speed Post as disclosed in the Company Master Data as maintained by the MCA in relation to the Corporate Debtor. Further, the petitioner is also directed to take notice of the application to the full E-mail ID as disclosed in the said Master Data.

Post the matter on 27.11.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)